

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

1. C.P. (IB)/249(MB)2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.04.2024**

NAME OF THE PARTIES:- Spectrum Trimpex Pvt.Ltd.
V/s
**Vphrase Analytics Solutions Private
Limited**

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Rohan Agarwal a/w Gaurav Shrawat appeared for the Financial Creditor. Counsel, Praful Karande waives notice on behalf of the Corporate Debtor through VC and seeks time to file reply. Let reply, if any, on behalf of the Corporate Debtor be filed within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **15.05.2024.**

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)